

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 351/TT/2020**

**Subject** : Petition for truing up of transmission tariff of the 2014-19 period and determination of transmission tariff of the 2019-24 period of Asset-I: LILO of 400 kV DC Baspa-Naptha-Jhakri Transmission Line, and Asset-II: Karcham-Wangtoo-Abdullapur 400 kV DC Quad Transmission Line.

**Date of Hearing** : 27.4.2021

**Coram** : Shri P.K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

**Petitioner** : Jaypee Powergrid Ltd.

**Respondents** : U.P. Power Corporation Ltd. & Ors.

**Parties present** : Shri Abhinav Mishra, Advocate, JPL

**Record of Proceedings**

Case was called out for virtual hearing.

2. Instant petition has been filed by Jaypee Powergrid Ltd. for truing up of transmission tariff of the 2014-19 period and determination of transmission tariff for 2019-24 period in respect of the following assets:

Asset-I: LILO of 400 kV DC Baspa-Naptha-Jhakri Transmission Line, and  
Asset-II: Karcham-Wangtoo-Abdullapur 400 kV DC Quad Transmission Line.

3. The scheduled commercial operation date of the instant Assets-I and II was 1.9.2011 against which they were put under commercial operation on 1.6.2011 and 1.4.2012 respectively. Tariff for 2009-14 period in respect of the instant assets was allowed by the Commission vide order dated 7.5.2015 in Petition No. 37/TT/2011. Tariff for 2009-14 period for the subject assets was trued up and tariff for 2014-19 period was determined vide order dated 22.5.2019 in Petition No. 217/TT/2017.

4. Learned counsel for the Petitioner submitted that requisite forms as contemplated under the 2014 Tariff Regulations and 2019 Tariff Regulations have been filed. Affidavit in support of publication of tariff petition in the newspaper has also been filed. None of the Respondents have filed reply to the petition. All the information needed for truing up of tariff and determination of tariff is available on record and as such tariff as prayed for may be allowed.



5. After hearing the Petitioner, the Commission reserved the order in the matter.

**By order of the Commission**

Sd/  
(V. Sreenivas)  
Deputy Chief (Law)

